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तमिलनाव में लिक्टे से एकड़ी गई बस्तुएं

1342. सा, रस्ताकर पाध्येय : क्या पृष्टु मंत्री यह बताने की कृपा करेंगें कि :

- (क) तमिलनाडु में लिटटे (एल टी. टी. ई.) की अवैध हथगोला फैक्ट्री से हाल ही में कितने हथगोले, वायरलैंस सेट तथां वाकी-टाकी सेंट पकड़े गये हैं; धीर
- (ख) इस सबंध में कितने लोगों को हिरासत में लिया गया ?

संसदीय कार्य मंत्रालय में राज्य मंत्री ग्रीर गृह संग्रालय में राज्य मंत्री (र्याः एम. एम. चंकव) : क ग्रीर(ख) तमिलनाडू सरकार से सूचना प्रांप्त की जा रही है भीर सदन के पटल पर रख दी जाएगी

Rent of Houses Hired by Crop in Srinagar

- 1343. CHOWDHRY HARI SINGH: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) the criteria laid down by the C.R.P.F. for fixing the rent for houses hired in Srinagar (Kashmir) for their use; and
- (b) the range of rent per sq. ft. covered area being paid to the house owners there?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB): (a) and (b) A statement is laid on the table of the House.

Statement

The accommodation to CRPF is being provided by the Government of J. and K.

2. In regard to hiring of Private accommodation, the Government of J&K has set up a rent assessment Committee comprising of the following:

- (i) Deputy Commissioner, Srinagar.
- (ii) SSP, Srinagar.
 - (iii) S.E., P.WD.,, Srinagar.
- (iv) Executive Engineer, PWD, Srinagar.
- 3. The Government of J and K have informed that the rent assessment will depend in the case of hotels on the basis of their category of registration with Tourism Department; and in other cases according to the prevalent market rates keepinp in view the location, type and condition of accomodation, the year of construction and the relevant rules which govern assessment of rent as per PWD norms of 1983.

Payment of Advance Kent by CRPF in Srinagar

- 1344. CHOWDHRY HARI SINGH: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether the CRPF have paid advance rent for any house or houses hired by them for their use in Srinagar (Kashmir) during the last two years; and
 - (b) if so, me number of such houses?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB); (a) and (b) The Government of J and K have advised that the CRPF have not paid any advance of rent for any house or houses occupied by them at Srinagar during the last two years. The accomodation for CRPF is provided by the State Government and rent is also paid by the Police Department.

2. However, CRPF has hired one house from February, '72 for the office of DIG, CRPF and the rent is paid as per the leate agmaMBt